

Wagons for Andhra Pradesh for Movement of Coal

296. **Shri M. N. Swamy:** Will the Minister of **Mines and Fuel** be pleased to state:

(a) the monthly demand of wagons to transport coal, from Andhra Pradesh Government; and

(b) the number of wagons (in terms of tons) supplied at present?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) In May, 1962, the Government of Andhra Pradesh had requested that the allocation for the State should be increased from 1,800 wagons to 2,040 wagons per and the quota has been raised to 2,030 and the quota has been raised to 2030 wagons from July, 1962.

(b) Actual despatches in wagons (of an average loading capacity of 22 tons each) to the State sponsored priorities in Andhra Pradesh during the first five months of 1962 have been as under:—

January	2036
February	1670
March	1453
April	1089
May	893
June	1158

The despatches during the period March-June 1962 were less as TOB curing industry does not take coal during the period April to July.

Legal Aid for Scheduled Castes

298. **Shri M. N. Swamy:** Will the Minister of **Home Affairs** be pleased to state:

(a) the total number of applications received from Scheduled Castes during 1961-62 requesting legal aid;

(b) the number of such applications received from Andhra Pradesh; and

(c) the total amount spent on this during 1961-62?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) and (b). Legal

aid for Scheduled Castes is a scheme included by some of the State Governments and Union Territory Administrations in the Backward Classes Sector of their III Plan and is administered by them. The Government of India share 50 per cent of the expenditure incurred by the State Government. The applications for aid are accordingly made to the State Governments/Union Territory Administrations and not to the Government of India. The question of receiving applications from Andhra Pradesh does not, therefore, arise. Further, the Government of Andhra Pradesh have not made any provision in the Backward Classes Sector of the III Five Year Plan for giving legal aid to Scheduled Castes.

(c) The position is regard to the expenditure incurred by the State Governments and Union Territory Administrations, who had made provision for the purpose during the year 1961-62, is as follows:—

Name of State or Union Territory Administration	Provision made during 1961-62	Expenditure incurred upto 30-9-61	Expenditure incurred upto 31-3-62
	62		

(Rs. in lakhs)

Gujarat	0.03	0.01	Not yet reported
Mysore	0.04	nil	Not yet reported
Orissa	0.13	nil	nil
Punjab	0.10	0.09	0.10
Tripura	0.015	nil	nil

पवन शक्ति

२९९. श्री भक्त वरदान : क्या वैज्ञानिक अनुसंधान और सांस्कृतिक कार्य मंत्री ४ मई, १९६२ के अतारंकित प्रश्न संख्या ६७० के उत्तर के सम्बन्ध में यह बताने की कृपा